

Fire in Jhuggi cluster in Delhi

3909. SHRI MURLIDHAR CHANDRAKANT BHANDARE: Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether Jhuggi cluster blazes in Delhi have taken toll of life during the last four months;

(b) if so¹, the number and details of such blazes in Delhi together with the toll of life as a result thereof during the above period; and

(c) the steps taken by Government to provide relief to the victims and to prevent recurrence of such incidents?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M. M. JACOB): (a) to (c) Yes, Sir. During the last four months i.e., from April, 1992 to July, 1992, six incidents of fire in Jhuggi clusters took place in the capital. 12 persons were killed and 6 persons were injured in these fires. In cases relating to death, ex-gratia relief is provided to the next of kin of the deceased at the rate of Rs. 20,000/- in case of major and Rs. 10,000/- in case of a minor. Ex-gratia relief at the rate of Rs. 500/- is provided to each family whose jhuggi is affected by fire. A sum of Rs. 20,22,500/- has been paid on account of relief during this period. For creating awareness amongst the residents of jhuggi-jhopri colonies in regard to fire safety, the Delhi Fire Service have distributed pamphlets containing fire preventive instructions and have also carried out demonstrations.

Assent to Members Salaries and Pension (Amendment) Bill

3910. SHRI BHADRESWAR BURAGOHAIN: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state;

(P) what is the present position of the Members Salaries and Pension (Amendment) Bill, 1991;

(b) whether the clarifications sought thereon have been submitted by Government; and

(c) by when the assent of the President is likely to be obtained?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): (a) On 6th March, 1992 the President withheld his assent to the Salary, Allowances and Pension of Members of Parliament (Amendment) Bill, 1991 passed by both Houses of Parliament.

(b) Yes Sir.

(c) Does not arise in view of (a) above.

Pending bills in Rajya Sabha

3911. SHRI S. S. AHLUWALIA: Will the Minister of PARLIAMENTARY AFFAIRS be pleased to state:

(a) whether it is a fact that a number of Government Bills are pending in the Council of States (Rajya Sabha) for more than two years;

(b) whether Government propose to advise the respective Ministries either to withdraw these Bills or get them passed by the Parliament; and

(c) if not, the reasons therefor?

THE MINISTER OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD): (a) There are 12 such Government Bills.

(b) and (c) Article 107 of the Constitution does not lay down any time limit for passing of an originating Bill by either House of Parliament.

Waiting list of L.P.G. in district Jalaun, Uttar Pradesh

3912. SHRI RAM DEO BHANDARI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the number of consumers on the waiting list with various gas distributors

in District Jalaun, Uttar Pradesh as on ;
1st July, 1992; i

(b) what is the position of waiting list of Orai Gas Service, Kshir Sagar, Orai, where a person at SI. No. 8170 on the waiting list registered on 28th January, 1985 is still waiting for allotment for L.P.G, connection.; and

(c) what are the reasons for non-clearance of the above consumers and by when the same is likely to be done?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND); (a) 16,000 (Approx.) as on 1.7.1992.

(b) 1,100 (Approx.) as on 1-7-1982. As reported by Bharat Petroleum Corporation, the applicant did not respond to their intimation letter dated 1.4.1985, and therefore the connection could not be given.

(c) While efforts are being constantly made to give as many LPG connections as possible, the clearance of the waiting list depends on various factors such as product availability, annual enrolment target, etc,

Graduate Engineers working in O.N.G.C. Assam

3913, SHRI BHADRESWAR BURAGOHAIN: Will the Minister of PETROLEUM; AND NATURAL GAS be pleased to state:

(a) what is the total number of Graduate Engineers employed by the ONGC. in Assam at present; and

(b) what is the total number of Assamese Graduate Engineers working in the O.N.G.C. in Assam and also from outside the State?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a) and (b) State-wise lists of Graduate Engineers working in the oil and Natural Gas Commission

(ONGC) are not maintained as recruitment is made through open competition, in accordance with the procedure prescribed in ONGC (Recruitment and Promotion) Regulations, 1980.

Allotment of L P G dealerships to States

3914. SRHI RATNA BAHADUR RAI: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state; .

(a) whether it is a fact that Government are regularly making allotments of L.P.G, dealerships to different States; and

(b) if so, what is the number of L.P.G, dealerships sanctioned)allotted to different States during the last three years; State-wise?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND); (a) and (b) The allotments made during the last three years are as under:—

1989-90	104
1990-91	100
1991-92	81

Conservation of Petroleum Products

3915. SHRI KAMAL MORARKA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the schemes launched/measures taken to conserve petroleum products in various sectors of the economy during 1990-91 and 1991-92;

(b) what has been the results of those schemes/measures so far;

(c) whether any new sectors have been identified for petroleum conservation during the Eighth Plan; and

(d) if so, what are the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI B. SHANKARANAND): (a),and (b) The various measures include adoption of practices for increasing fuel-efficiency in the